

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 104
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF)
v.

Jain Studio

.... Applicant/petitioner

.... Respondent

SECTION:

Under Section 7 of IBC(CIRP)

Order delivered on 08.06.2021

CORAM:

SH. R. VARADHARAJAN
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Abhishek Anand and Mr. Viren Sharma, Advs. for
RP

ORDER

IA/5678/2020, this is an Application filed under Section 31 of the I&B Code, 2016 seeking for the approval of the resolution plan.

In relation to IA/2437/2021, the Application filed by the landlord of the land and building where the premises of the Corporate Debtor is located seeking for an express directions to the effect as to whether the said land and building is being considered as forming part of the resolution plan as envisaged by the CoC as well as for which approval which has been sought for under Section 31 of I&B Code, 2016.

In relation to IA/2437/2021 it is brought to the notice of this Tribunal by the Ld. Senior Advocate for the Applicant that an Affidavit was directed to be filed on the part of the Resolution



Professional before this Tribunal by way of clarification in relation to the dealing of the land and building belonging to the Applicant in IA/2437/2021. Ld. RP represents that the copy of the affidavit has been made available to the other side, however, the Court Officer of this Tribunal informs that the said Affidavit is not available on the file of this Tribunal.

In the circumstances, Ld. Advocate for the Resolution Professional requests for some time to make available on record before this Tribunal. Let the same be done within a period of seven (7) days from today.

Post these Applications on **08.07.2021**.

Sd/—

(R. VARADHARAJAN)
ACTG. PRESIDENT

Sd/—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)